

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1475  
ANSWERED ON:27.11.2009  
REGISTRATION OF PRIVATE HOSPITALS  
Deshmukh Shri K. D.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the rules prescribed for the registration of the private hospitals nursing homes and doctors;
- (b) whether the Government is aware that these rules are being flouted; and
- (c) if so, the details thereof and the corrective steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (c): Since "Health" is a state subject, registration of the private hospitals and nursing homes is the responsibility of the concerned State Governments. Such information, therefore, is not centrally maintained.

Registration of doctors of modern system of medicine is done under the Indian Medical Council Act,1956. The procedures for registration can be checked at website [www.mciindia.org](http://www.mciindia.org). As reported by the Directorate General of Health Services, no information regarding flouting of these rules have been reported.